

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, में निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 27 of the Consumer Protection Authority Act, 2019: -

- (i) (a) Annual Report of the Central Consumer Protection Authority (CCPA), New Delhi, for the year 2022-23.
- (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 1595/18/24]

(ii) (a) Annual Report of the Central Consumer Protection Authority (CCPA), New Delhi, for the year 2023-24.

- (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) above.

[Placed in Library. See No. L.T. 1596/18/24]

II. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the National Co-operative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Federation.

[Placed in Library. See No. L.T. 1594/18/24]

- I. **Notifications of the Ministry of Ports, Shipping and Waterways**
- II. **Reports and Accounts (2023-24) of SCILAL, Mumbai; and SCIL, Mumbai and related papers**
- III. **Reports and Accounts (2023-24) of various Port Authorities and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 670(E) ., dated the 29th October, 2024, publishing the Inland Vessels (Central Database and Allied Matters) Rules, 2024, under sub-section (1) of

Section 113 of the Inland Vessels Act, 2021.

[Placed in Library. See No. L.T. 1431/18/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

- (1) G.S.R. 84., dated the 22nd June, 2024, publishing the Merchant Shipping (Ships and Port Facility Security) Rules, 2024, along with delay statement.
- (2) G.S.R. 558(E) ., dated the 10th September, 2024, publishing the Merchant Shipping (Appeal) Rules, 2024.

[Placed in Library. For (1) and (2), see No. L.T. 1430/18/24]

(iii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. S.O. 2446(E) ., dated the 24th June, 2024, notifying that the Director General of Shipping, appointed under Section 7 of the Merchant Shipping Act, 1958, shall be the designated authority for the purposes of part IXB of that Act, issued under clause (c) of Section 344k of the said Act, along with delay statement.

[Placed in Library. See No. L.T. 1430/18/24]

(iv) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. S.O. 3870(E) ., dated the 10th September, 2024, appointing the date of publication as the date on which the provisions at serial number 14 in the Schedule of the Jan Vishwas (Amendment of Provisions) Act, 2023 relating to the Merchant Shipping Act, 1958 shall come into force., issued under sub-section (2) of Section 1 of the said Act.

[Placed in Library. See No. L.T. 1430/18/24]

(v) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. LW/GN/2790/2024/001., dated the 8th April, 2024, publishing the Board of Major Port Authority for Deendayal Port (Meetings and Transaction of Business) Regulations, 2023, under Section 73 of the Major Port Authorities Act, 2021, along with delay statement.

[Placed in Library. See No. L.T. 1430A/18/24]

(vi) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. IMU/HQ/ADM/Notification/2023/01., dated the 3rd July, 2024, publishing the Notifications, as mentioned therein, for general information, under

sub-section (2) of Section 47 of the Indian Maritime University Act, 2008, along with delay statement.

[Placed in Library. See No. L.T. 1440/18/24]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Third Annual Report and Accounts of the Shipping Corporation of India Land and Assets Limited (SCILAL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 1744/18/24]

(ii) (a) Annual Report and Accounts of the Shipping Corporation of India Limited (SCIL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 1745/18/24]

III. (A) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021: -

- (a) Annual Administration Report and Accounts of the Visakhapatnam Port Authority, Visakhapatnam, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Review by Government of the Annual Accounts of the above Authority.

[Placed in Library. See No. L.T. 1436/18/24]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021: -

- (i) (a) Annual Administration Report of the Deendayal Port Authority, Kandla, Kachchh, Gujarat, for the year 2023-24.
- (b) Annual Accounts of the Deendayal Port Authority, Kandla, Kachchh, Gujarat, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Authority.

(d) Review by Government of the Annual Accounts of the above Authority.

[Placed in Library. See No. L.T. 1432/18/24]

(ii) (a) Annual Administration Report of the Paradip Port Authority, Odisha, for the year 2023-24.

(b) Annual Accounts of the Paradip Port Authority, Odisha, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Authority.

(d) Review by government of the Annual Accounts of the above Authority.

[Placed in Library. See No. L.T. 1746/18/24]

(iii) (a) Annual Administrative Report of the Syama Prasad Mookerjee Port, Kolkata, West Bengal, for the year 2023-24.

(b) Annual Accounts of the Syama Prasad Mookerjee Port, Kolkata, West Bengal, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Port.

(d) Review by Government of the Annual Accounts of the above Port.

[Placed in Library. See No. L.T. 1437/18/24]

(iv) (a) Annual Administration Report of the Jawaharlal Nehru Port Authority (JNPA), Navi Mumbai, Maharashtra, for the year 2023-24.

(b) Annual Accounts of the Jawaharlal Nehru Port Authority (JNPA), Navi Mumbai, Maharashtra, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Authority.

(d) Review by Government of the Annual Accounts of the above Authority.

[Placed in Library. See No. L.T. 1435/18/24]

Report and Accounts (2023-24) of Rajiv Gandhi Institute of Petroleum Technology, Amethi, Uttar Pradesh; PNGRB, New Delhi; and OIDB, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI): Sir, I lay on the Table—

I. (A) A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 26 of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007: -

(a) Annual Report and Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, Uttar Pradesh, for the year 2023-24, together with the